

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/WRIT PETITION (PIL) NO. 149 of 2021**

BACHPAN BACHAO ANDOLAN

Versus

STATE OF GUJARAT

Appearance:

MR DHAVAL M BAROT(2723) for the Applicant(s) No. 1,2

for the Opponent(s) No. 2,3,4,5

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the  
Opponent(s) No. 1**CORAM: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE  
ARAVIND KUMAR**

and

**HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI**

Date : 07/06/2022

**ORAL ORDER****(PER : HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND  
KUMAR)**

Issue notice to respondents 1, 4 and 5 returnable by  
**26.7.2022**. For the present, no notice is issued to respondents 2  
and 3 since prima facie the affidavit dated 8.3.2022 filed by  
petitioner would indicate that there is substantial compliance of  
the directions issued by the Hon'ble Apex Court in ***Sampurna  
Behura Vs. Union of India and Others*** reported in **(2018)4  
SCC 433** vide paragraphs 94 and 95 of the judgment.

**(ARAVIND KUMAR,CJ)****(ASHUTOSH J. SHASTRI, J)**

RADHAKRISHNAN K.V.